Proposal to withdraw memorandum regarding relaxation of qualifications for Scheduled Castes/Scheduled Tribes

†3202-D. SHRI VALAMPURI JOHN: Will the PRIME MINISTER be pleased to state:

whether there is any proposal under Government's consideration to withdraw the memorandum of Department of Personnel dated the 29th May, 1985 pertaining to Scheduled Castes/Scheduled Tribes regarding relaxation of qualifications?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM): There is no proposal, at present, to withdraw the Department of Personnel and Training Office Memorandum dated the 29th May, 1985.

Revision of pro-rata reservation for SC/ST

3202-E. SHRI VALAMPURI JOHN: Will the PRIME MINISTER be pleased to state:

- (a) whether pro-rata reservation of 22.5 per cent for Scheduled Castes and Scheduled Tribes fixed since the inception of the scheme has been revised corresponding to the increase in their population;
- (b) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM):

(a) and (b) In 1950, the reservation for Scheduled Castes and Scheduled

Previously Unstarred Question No. 3217, transferred from the 20th December, 1985.

Tribes was fixed at 12-1/2 per cent and 5 per cent respectively. Later, in 1970, these percentages were revised to 15 per cent and 7-1/2 per cent for Scheduled Castes and Scheduled Tribs on the basis of population criteria. Accepting the recommendation made by the Commission for Scheduled Castes and Scheduled Tribes in its 3rd Report pertaining to the year 1980-81, the percentages of reservetion for Scheduled Castes and Scheduled Tribes in respect of recruitment made on a local or regional basis have been further revised with effect from 1st June, 1985 for all States/Union Territories, except Assam, in proportion to the population of Scheduled Castes/Scheduled Tribes in the respective States/Union Territories as given by the 1981 census figures and the 100 point rosters have been revised accordingly. There is no chnage in the all-India percentages of reservation for Scheduled Castes and Scheduled Tribes and also the 100 point roster for Assam as all-India census figures for 1981 have not been reported so far.

STATEMENT BY MINISTER

12 Noon

Correcting the reply given in the Rajya Sabha on the 28th November, 1985, to starred question 157, regarding communal riots

THE MINISTER OF HOME AFF-AIRS (SHRI S. B. CHAVAN): Sir, while replying to Starred Question No. 157 on the 28th of November, 1985 it was stated that only in three cases commissions of enquiry were appointed by the State Governments. The State Government of Karnataka have now reported that in two instances involving incidents of communal nature, the State Government had set up commission of enquiry. Hence, the word "three" may be read as five in line three of para 1 of the statement at-

[†]Previously Unstarred Question No. 3215, transferred from the 20th December, 1985.